

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

TA-NO 851/87
CAUSE TITLE. W.P. No 4969/81 OF

NAME OF THE PARTIES Shri Fazalay Hasam Applicant

Versus

Union of India & Ors. Respondent

Part A.

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Checked on Dated 13/10/11

Counter Signed.....

Section Officer/In charge


Signature of the
Deputing Assistant

FA. 851/87
W.P. 4969-81

A
15

A
15

ORDER SHEET

Office Report :

An application has been filed in this
Trigunal for transferring the case No. FA 851
of 1987 to the Circuit Bench, ~~Lucknow~~ 22nd August
1988 may kindly be fixed for hearing at
Circuit Bench, Lucknow. In this regard the
notices may be sent to the parties counsel.

① Jgr D.R.(S)
10.8.88 List this Case before Circuit
Bench Lko on 22-8-88 before Registrar/
D.R.(S) for attendance. Rehder
D.R.

② 22.8.88 M.C.T.
Reply has already been filed in
this case. Sri V.K. Choudhary for respondents
& present. Adjourn to 21.9.88 for filing
R.A.

Cy
24/8

Rehder
M.C.T.

21.9.88

DR

③

As prayed by counsel for applicant,
rejoinder can be filed by 24.10.88.

Rehder
D.R.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT LUCKNOW.

O.A./T.A. No. 051 1987 (T)

Fazley Humam Applicant(s)

Versus

U.O.L Respondent(s)

Sr.No. Date

Orders

(4)

24.10.88

Applicant calls
Ld Counsel in Hasan
Ahmad & present. Fix
22.11.88 + reply.

[Signature]

24.10.88

22/11

~~D.R.~~

Applicant present in person &
V.K. Chaudhary is also present. On
the request of counsel for reply.
he is allowed to file reply by
22/12/88 for reply.

[Signature]

D.R.

22/11

~~D.R.~~ Applicant present in
person - Reply has already been
filed in this case. Adjourned
to 22.12.88 R.D.

[Signature]
D.R.

T.A. 851/87 (4)

22-12-88

No sitting. Adjourned to 23.1.89.

23.1.89

A.B.

Applicant is present. The case is fixed for final hearing on 30.3.89. In the meantime R.A. ~~has~~ can be filed.

h
22/12

D.R.

30/3/89

Hon' Mr. D.S. Misra, A.M.

Hon' Mr. D.K. Agrawal, J.M.

The applicant in person is present, and requests for adjournment of the case. This is an old case of 1981, the applicant has not cared to file rejoinder and seeks adjournment. In the interest of justice we adjourn the case to 24-4-89 with the remark that no further adjournment shall be allowed.

J.M.

(sns)

A.M.

OR

Counsel for applicant has not filed any rejoinder so far despite last opportunity given to him. Case is submitted for hearing.

2/6

Hon' Mr. D.S. Misra, A.M.

Hon' Mr. D.K. Agrawal, J.M.

24/4/89

On the request of the learned counsel for the applicant, the case is adjourned to 26-4-89 for hearing.

J.M.

A.M.

(sns)

OR

In this case no rejoinder affidavit has been filed on behalf of respondents applicants. Case is submitted for hearing as directed by court.

25/4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION No. 7A. NO. 831/87 of 198

APPELLANT
APPLICANT

VERSUS

DEFENDANT
RESPONDENT

Number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
26.4.89	Hon. D. S. Mishra, A.M. Hon. D. K. Agarwal, J.M. shn. with H. Hardin Reserve counsel for the applicant suggested but the case be taken up tomorrow, put-up on tomorrow (27.4.89) for hearing. <i>[Signature]</i> J.M. <i>[Signature]</i> A.M.	
27.4.89	Hon. D. S. Mishra, A.M. Hon. D. K. Agarwal, J.M. Heard by W. H. Hardin for applicant. Judgment Reserved <i>[Signature]</i> J.M. <i>[Signature]</i> A.M.	

Recd. Copy of judgement dt 28-4-89.
Shri Givash
Adv.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD

T. O. A. No. 851/87 (II) 1988(L)
~~Ex. No.~~

DATE OF DECISION 28-4-89

Fazale Hussain Petitioner

Mr. W.H. Haidri Advocate for the Petitioner(s)

Versus

Union of India & ors Respondent

Mr. C.A. Basheer Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. D.S. Misra, A.M.

The Hon'ble Mr. D.K. Agrawal, J.M.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
- X 3. Whether their Lordships wish to see the fair copy of the Judgement ?
- X 4. Whether to be circulated to other Benches ?

Dinesh/

DK Agrawal ***
28/4/89

(A/S)

(X)

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench at LUCKNOW

...

Gandhi Bhawan, Lucknow
April 28, 1989

Registration No.T.A. 851/87(T)

Fazaley Hussain ... Petitioner

Vs.

Union of India and ors ... Respondents

Hon' Mr. D.S. Misra, A.M.

Hon' Mr. D.K. Agrawal, J.M.

(By Hon' Mr. D.K. Agrawal, J.M.)

The above application was registered, consequent to the transfer of writ petition No. 4969/81, from High Court of Allahabad, Lucknow Bench, Lucknow, under the provision of section 29 of the Administrative Tribunals Act, No. XIII, of 1985.

2. This writ petition is to the effect that the petitioner did not retire on 30-9-1981 and that he is entitled to continue in service up to the age of 58 years in accordance with the date of birth as recorded in the Scholar Register and Transfer Certificate (Annexure- 7 to the petition).

3. The facts of the case are that the petitioner was initially employed as a temporary coolie in Northern Railway on 10-1-1947, promoted as B.T. Fitter, with effect from 16-4-1955, then promoted as Electrician Fitter w.e.f. 16-1-1956 and finally promoted as Electrician Train Lighting w.e.f. 27.8.66. The Office of Divisional Railway Manager, Northern Railway, Lucknow in due course and as duty bound

OK. Agrawal

....2/-

forwarded pension papers on 21-7-1987 to the petitioner, as the petitioner was to retire on 30-9-1981 according to his date of birth in the service record i.e. 17-9-1923. It was then, that wisdom dawned on the petitioner. In the first instance, he made a representation (Annexure-3 to the petition), to the G.M., NR. Baroda House, New Delhi, on 21-9-1981, on the basis of entry of the date of birth as recorded in the Scholar Register and Transfer Certificate. Thereafter, the present writ petition was filed in High Court Allahabad, Lucknow Bench, Lucknow on 30-9-81. The writ petition remained pending in High Court till it was transferred to the Tribunal in the year, 1987.

4. On the face of the facts mentioned above, it is clear that the petitioner never took step for correction of his date of birth before 30-9-81, when the present writ petition was filed. It is also relevant that the petitioner presumed, for reasons best known to him that the entry of date of birth ~~was~~ recorded in the Scholar Register and ~~in~~ Transfer Certificate will take precedence over the entry of date of birth as recorded in the Service Book. The prayer in the writ petition is also misconceived. However, we are proceeding to decide the writ petition on the hypothesis that it is a writ petition for correction of date of birth.

5. The date of birth is recorded in the service record on the employee's own declaration. Therefore,

OK. Ground

Case Title — 851 of 87 (T)
w.p. No. — 4969 of 81

A
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Fazely Husain (Applicant)
versus
union of India (Respondent)

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6.	Application	A 37
7.	High Court- Notice	A 38 — A 44
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11.	C.A. - (Opp.)	A 48 — A 52
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CIVIL

SIDE

CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case W.P. No. 4969-81
 Name of parties Fazeley Munsam vs. The Union of India
 Date of institution 30-9-81 Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1	W.P. with Munsam and affidavit	24	—	102-00			
	2	Power.	2	—	10-00			
	3	C.M.O. 1932 (W) of 85 for dismissal of writ with C.A.	7	—	12-00			
	4	Power.	2	—	10-00			
	5	Inspection Appn.	1	—	—			
	6	Order Steel-	4	—	—			
	7	Bund Copy.	1	—	—			

I have this day of 198 examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date

Munsarim

Clerk

A - 14(5)

7688

A/a

1/10

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH: LUCKNOW

INDEX

in

CIVIL MISC. WRIT PETITION NO. 4969 OF 1981

DISTRICT: VARANASI

Shri Fazaley Husain (also known as Mohammad
Fazal Haq), Electrical Supervisor, T.L., SEFO
Coaching, Charbagh, Northern Rly, Lucknow.
..... Petitioner

versus

The Union of India, GM, N. Rly and others.
..... Respondents.

Sl.No.	Description of papers	Page No.	
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2.	<u>Annexure No. 1</u> : 'FORM' - -Enclosures.	7	12
3.	<u>Annexure No. 2</u> : Certified True copy of 'Scholars' Regi- ster and transfer Certificate No. 2172 dated 8/7/1944, reissued on 25/8/1981, of Ram Dheen Singh Inter College, Babu Ganj, Lucknow.	13	13
4.	<u>Annexure No. 3</u> : Representation dated 21/9/81, addressed to the General Manager (by name Mr. G.R. Chandram), Northern Railways, Baroda House, New Delhi (copies to other concerned)	14	17
5.	<u>Annexure No. 4</u> : Postal sealed Receipt certificate of posting of the Aforesaid Representation addressed to the General Manager, (By name Mr. G.R. Chandram) Northern Railways, Baroda House, New Delhi, under Postal Seal dated 21/9/81.	18	18

AS
10

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6.	<u>Annexure No. 5</u> : Postal sealed receipt certificate of Posting of copy of the aforesaid representation, addressed to the Divisional Manager (by name Mr. H.S. Chatta) Northern Railways Hazratganj, Lucknow, under Postal seal dated 21/9/81.	19 - 19
7.	<u>Annexure No. 6</u> : Postal sealed receipt certificate of Posting of Copy of the aforesaid representation addressed to the Superintendent (Electrical) Foreman Officer (by name Mr. Arvind Kumar - SEFO, T.L. (Coaching) Northern Railway Charbagh Railway Station, Lucknow., under postal seal dated 21/9/81.	20 - 20
8.	<u>Annexure No. 7</u> : Copy of (urgent) telegram dated 28/9/1981, telegraphed to Mr. G.R. Chandram, General Manager, Northern Railway Baroda House, New Delhi.	24 - 24
9.	<u>Annexure No. 8</u> : Postal telegram Receipt No. 0438 dated 28/9/81 telegraphed to Mr. H.S. Chatta, Divisional Railways Manager, Northern Railways, Lucknow.	22 - 22
10.	<u>Annexure No. 9</u> : Copy of (Ordinary) Telegram dated 28/9/81, telegraphed to Mr. H.S. Chatta, Divisional Railways Manager, Northern Railways, Lucknow.	23 - 23
11.	<u>Annexure No. 10</u> : Postal Telegram Receipt No. 439 dated 28/9/81 of the aforesaid telegram	24 - 24
12.	AFFIDAVIT	25 - 26
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Dated: 30/9/1981

24/9/81
(Sd/-)
COUNSEL FOR THE PETITIONER

IN THE HIGH COURT OF JUDICATURE AT ALIAHABAD, LUCKNOW BENCH

4969
CIVIL MISC. WRIT PETITION NO. OF 1981
(Under Art. 226 of the Constitution of India).

DISTRICT LUCKNOW

Sri Fazaley Hussain (Also known as
Mohammad Fazal Haq) Electrician Supervisor,
T.L., SEFO-Coaching Charbagh Railway Station,
Lucknow S/o Late Sri Mohd. Hussain, Agent about
53 years, No House No. 486/115 Collectorganj,
Daliganj, P.S. Hasangunj, Lucknow

.....Petitioner

Versus

1. The Union of India through its Secretary
Government of India, Ministry of India
Railways, New Delhi
2. The General Manager, Northern Railways
Baroda House, New Delhi
3. The Divisional Railways Manager
Northern Railways, Hazratganj, Lucknow
4. The Asstt. Personnel Officer (Settlement)
Divisional Railway Managers Office (Settlement)
Northern Railways, Hazratganj, Lucknow

.....Respondents

To

The Hon'ble the Chief Justice and his companion
Judges of the aforesaid Court.

The humble petition of the above petitioner
Most Respectfully Showeth as under -



2

1. That the petitioner (Fazley Hussain also known as Mohammad Fazal Haq) is a permanent employee of the Indian (Northern) Railways, in the Government of India under Ministry of Railways, New Delhi, at present posted as Electrician Supervisor in Train Lighting Department, S.E.F.O., Coaching T.L. (Electrical) at Charbagh Railway Station (Northern Railway), Lucknow.

2. That the petitioner was initially employed on 10.1.1947 as a Temporary cooly at Rs.30/- in the year 1947. He was promoted as B.T.Fitter and posted at Lucknow from 16.4.1955 and was confirmed as Khalasi in grade Rs.30-85 with effect from 10.1.1950. The petitioner was then promoted as Electrician Fitter in grade Rs.55-130 and posted at Lucknow from 16.1.1956. He was confirmed as Electrician Fitter in Grade Rs.60-130 w.e.f. 16.1.1957. The petitioner was promoted as Electrician Train Lighting in grade Rs.150-240 w.e.f. 27.8.1966 and was confirmed as 'ETL' w.e.f. 7.12.1970 and has been working as such since then without any complaint.

3. That the petitioner was surprised to get a form for pensionary benefits which had an enclosure few days back from which the petitioner came to know that his date of retirement as mentioned in the enclosure is 30.9.1981. A true copy of this form is being enclosed as Annexure-1 to this writ petition, taking date of birth as 17.9.1923.



3

A/B

14

4. That the petitioner's correct date of birth is 15.7.1928.

5. That the petitioner is read only upto VIII class, and was a student of Ramadheen Singh Inter College, Babujanj, Lucknow. The date of birth recorded in the School register is 15.7.1928. True copy of the Scholar register is being enclosed and is marked as Annexure-2 to this writ petition.

6. That thus date of his retirement of the petitioner is July 1986 and he is not liable to be retired on 30th Sept. 1981.

7. That on seeing the form the petitioner made requests and made personal approaches to the local officers respondents,; and sent representations in writing and telegrams to the concerned authorities. Copies of these telegrams and representations are being enclosed and are marked as Annexures 3, 4, 5, 6, 7, 8, 9 & 10 to this writ petition.

8. That the petitioner has not received any communication or reply of his representations from any of the officers and authorities concerned.

9. That from the attitude of the respondents, it appears that they are not ready to accept the date of birth of the petitioner as given in school record.

10. That the petitioner was never shown any record during the whole period of service nor he was furnished with his service records at any time containing the date of birth as 30th Sept. 1923.



Handwritten signature/initials

11. That the date of birth of the petitioner at the time ~~of~~ he was appointed was never confirmed from him.
12. That the petitioner pr produced authenticated copy (certified true copy) from Scholar's Register and Transfer certificate under No.2172 dated 8.7.1944 re-issued on 25.8.1981 of Ram Dheen Singh Inter College, Babujanj, Lucknow in support of his allegations.
13. That the petitioner's work and conduct has always been good on official record for all service purposes to the entire satisfaction of the department.
14. That the petitioner was not given any notice of retirement before intending retirement with effect from 30.9.1981. His retirement is illegal, void and nonest in the eyes of law.
15. That the petitioner is entitled to continue in service upto the age of superannuation i.e. 58 years on the basis of date of birth, being 15.7.1928 with all service benefits.
16. That the petitioner is advised to state that respondents have no authority to retire the petitioner before attaining the age of 58 years.
17. That the petitioner is advised to state that the order retiring the petitioner with effect from 30th Sept.1981 is wholly arbitrary and against the rules.



4
S/TW
X/S

Dr. Husain

18. That the petitioner is advised to state that he has right to continue in service till he attains the age of 58 years.

19. That the petitioner is advised to state that respondents have no authority to retire the petitioner on 30th Sept.1981 as the said order is against the principles of natural justice and is not based on any material.

20. That the petitioner has no other alternate remedy than to file writ petition under Art.226 of the Constitution of India on the following amongst other grounds -

GROUNDS

I) Because the respondents have no authority to retire the petitioner before attaining the age of 58 years.

II) Because the order retiring the petitioner with effect from 30th Sept.1981 is wholly arbitrary and is against rules.

III) Because petitioner has right to continue in service till he attains the age of 58 years.

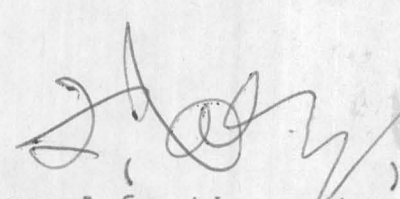
IV) Because the respondents have no right to retire the petitioner on 30th Sept.1981, as the said order is against the principles of natural justice and is not based on any material.



PRAYER

It is therefore, most respectfully prayed
that this Hon'ble Court may be pleased to issue-

- i) a writ order or direction in the nature of mandamus directing the respondents not to retire the petitioner with effect from 30th Sept. 1981.
- ii) a writ order or direction in the nature of mandamus directing the respondents to allow the petitioner to work as Electrician Supervisor till he attains the age of 58 years according to his scholar certificate.
- iii) any other writ order or direction to which the petitioner be found entitled to;
- iv) award the cost of the petition to the petitioner.


Counsel for the petitioner

Sept. 1981

Off Moami

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH: LUCKNOW

AFFIDAVIT
in
CIVIL MISC. WRIT PETITION NO. OF 1981

(DISTRICT JUDGE)



Sri Fazaley Hussain (Also known as Mohammad Fazal Haq) Electrician Supervisor, T.L., SEFO-Coaching Charbagh Railway Station, Lucknow S/o Late Sri Mohd. Hussain, aged about 53 years, R/o House No. 486/115 Collectorganj, Daliganj, P.S. Hasanganj, Lucknow.

... Petitioner

versus

Union of India and others ...Opp. Parties.

Affidavit of Sri Fazaley Husain (Also known as Mohammad Fazal Haq) Electrician Supervisor, T.L. SEFO-Coaching Charbagh Railway Station, Lucknow S/o Late Sri Mohd. Hussain, aged about 53 years R/o House No. 486/115 Collectorganj, Daliganj, P.S. Hasanganj, Lucknow.

(Petitioner-deponent)

I, the deponent above named do hereby solemnly affirm and state on oath as follows:-

1. That the deponent is petitioner in the above mentioned writ petition and is fully acquainted with the facts stated hereinafter.

2. That Annexures 1 to 10 are the true copies of the documents referred to in this affidavit.

2. That the contents of paragraph Nos. 1 to 15 of this affidavit are true to my

personal knowledge; that of paragraph Nos. 16 to 20 of the accompanying writ petition are matters of record; that of paragraph Nos.

of the accompanying writ petition are based on information received and that of paragraph No. 21 to 25

are based on legal advice which the deponent believes to be true.

...2...

22
X/10

-2-

No part of this affidavit is false and nothing material has been concealed. So help me God.

[Signature]
DEPONENT

A/19

I, Clerk to Sri
Advocate, High Court, Lucknow do hereby solemnly
affirm ~~and~~ and declare that the person making
this affidavit and alleging himself to be Sri
Fazaley Hussain is known to me from the papers
in his possession. I believe that he is the same
person.

[Signature]
Advocate

[Signature] D.T.I. of the deponent

Solemnly affirmed before me on this 30 day
of Sept. 1981 at 9.55 AM by the deponent who has been
identified by the clerk aforesaid, Sri Haider Abbas
Advocate. I have fully satisfied myself by
examining the deponent who has read and understood
the contents of this affidavit.

[Signature]
Oath Commissioner

A. C. SRIVASTAVA
Oath Commissioner
High Court, Allahabad
Lucknow Branch
No. 88/318/81
Date 30/9/81



17

A/10

Anx 1

A/20

Northern Railway

From:- Ddvl. Rly Manager,
Northern Railway,
Lucknow.

To:

.. SEFO. (TL) LKO.

720-E/. Ren./ IL Dated 21-7-81

Reg:-

Settlement of Shri Fazley Hussain Elie Riciem under SEFO-TL
Please furnish the following information at an early date:- LKO
Ref No 30781

Reply not be detached:

1. Has the above named taken any loan from the O&R LKO, what is amount outstanding against him?
Please quote Load No:-
2. What was his P.F.No. and upto what date P.F. subscription have been recovered from his salary?
3. (a) was he occupying a Rly. quarter, if so, on what date the same was vacated? NO
- (b) Please quote No: and Unit of the quarter with pooler rent/rent and upto what date rent recovered. NIL
- (c) Was the employee entitled to Rent from accommodation? NIL
- (d) Was the Rly. quarter electrified, if so intimate total recovery made during last one year. NIL
4. Have you made necessary enquiries if so, please say, if there any claim and debits against him?
5. Please arrange to submit days pay and Mileage statement in his favour at an early date.
6. What was the rate of a pay he draw last prior to his death/retirement showing pay and D.A. etc?
7. Whether he was taken any advance of the following:- If the balance may be intimated so that the same may be recovered from his settlement dues.
8. What is the present address of the claimant in this case.



1. Transfer Advance.
2. Flood Advance
3. Cycle Advance
4. Festival Advance
5. Fan Advance
6. Drough Advanced
7. Any other Advance.

9. Whether any debit and claims outstanding against him on a/c of passed and PTOs etc.

10. a) Government property and Uniforms etc.

b- If not, give details of the same showing date of supply:

N.B. If no reply is received to this communication within 3 days from the date of retirement of the employee, it will be assumed that there is nothing outstanding so far as your deptt. is concerned and thereafter the employ will be settled up. Any amount intimated by you subsequently will be refused and will be responsible for adjustment or writing off.

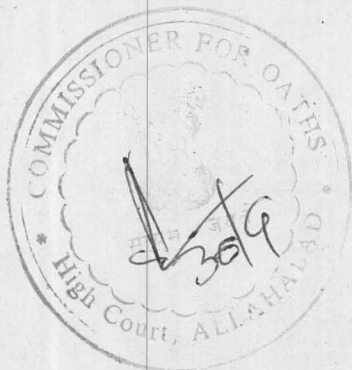
high
23-7-81
for Asstt. Personnel Officer,
Lucknow.

Divl. Rly. Manager's Office,
(Settlement)

The Form is returned herewith in original. The requisite information has been furnished against each item.

Sig. of the senior subordinate
(with Stamp)

GM/5.6



Sharma

उत्तर रेलवे
NORTHERN RAILWAY

संख्या 210/Genl. 210
संख्या 30 बो.आर. II/No. 30-B R II

II अनुबन्ध II/Annexure II
(पैरा 1004 और 1006 देखें/Refer Paras 1004 & 1006)

रेल कर्मचारी द्वारा पशनी लाभों के लिये औपचारिक आवेदन-पत्र

Formal application for Pensionary Benefit by the Railway Servants himself

मैंने अपने विकल्प संख्या दिनांक के अन्तर्गत रेलवे पेंशन नियम, 1950 के लिए विकल्प दिया
या जिसकी पावती पत्र संख्या द्वारा दी गई थी।
I have opted for Railway Pension Rules, 1950 vide my Option No., dated which was
acknowledged by under his No., dated

*2. मेरा जन्म तिथि है अतः सेवा निवृत्ति की प्राप्ति प्राप्त करके मुझे तारीख से सेवा निवृत्ति होना है। मैंने
वर्ष की सेवा पूरी करने के बाद तारीख से स्वेच्छिक सेवा निवृत्ति की अनुमति प्रदान करने के लिये औपचारिक आवेदन पत्र दिया है। अतः आपसे अनुरोध है कि
मेरी सेवा निवृत्ति की तारीख से मुझे अनुमत्य पेंशन लाभ प्रदान करने के सम्बन्ध में आवश्यक कार्रवाई करें।
I am due to retire from service on attaining the age of retirement with effect from my date of birth being
I have formerly applied for permission to retire voluntarily from service with effect from on completion of years service. I therefore request that steps may kindly be taken with a view to the pensionary benefits admissible to me being sanctioned
by the date of my retirement.

3. निम्नलिखित प्रलेख संलग्न हैं :—
I enclosed the following documents.

** (i) नियम 2807-आर II के अनुसार आवेदन पत्र में उल्लिखित पेंशनी लाभ प्राप्त न होने के सम्बन्ध में घोषणा पत्र (फार्म सं. 7 पर) :
Declaration (in form No. 7) regarding non-receipt of any pensionary benefits to which the application refers (vide Rule 2807-RII).

† (ii) पार-पत्र साइज (3" x 2") के फोटो की दो प्रतियां जिस पर पूरा नाम और पदनाम दिया गया है और जिसके पिछली ओर मेरे हस्ताक्षरों द्वारा विधिवत प्रमाणित है।
Two copies passport size (3"x2") Photograph showing full name and Designation duly authenticated by my signatures on the back of it.

† (iii) दो पर्चियां (फार्म सं. 8 पर) जिन पर विधिवत सत्यापित मेरे नमूने के हस्ताक्षर हैं।
Two slips No. (in form No. 8) each containing specimen signature of mine, duly attested.

†† (iv) दो पर्चियां (फार्म सं. 9 पर) जिन पर मेरे बाएं हाथ के अंगुठे और अंगुलियों के निशानों के तीन 2 सेट हैं।
Two slips (in form No. 9) each having 3 sets of my left hand thumb and finger impression.

4. फार्म सं. 12 भी तीन प्रतियों में संलग्न है जिस में मेरा सेवा निवृत्ति के पश्चात् का पता और मृत्यु एवं सेवा निवृत्ति उपदान के भुगतान की विधि और मुझे पेंशनी लाभों का भुगतान करने वाले खजाने के नाम का उल्लेख किया गया है। मेरे सेवा निवृत्ति होने से पहले यदि इनमें कोई परिवर्तन होगा तो मैं अपने अंतिम कार्यालय को उसके सम्बन्ध में सूचित करूंगा।
I also enclose No. 12 form in triplicate showing my address after retirement & mode of payment of DCRG & Treasury at which I would like to receive my pensionary benefits. If any change occurs these before I retire, I will advice the Head of my last office.

5. केवल राजपत्रित दर्जा-I के अधिकारियों के लिये (सी.एस.आर. के अधिनियम 551-ख और ग) के नियम 2622-23 आर. II के अनुसार।
For Gazetted Class I Officers only vide Rules 2622-23 RII (Act 551-B & C of C.S.R.)

6. मैं एतद्वारा वचन देता हूँ कि राष्ट्रपति की पूर्ण स्वीकृति के बिना, अपनी सेवा निवृत्ति की तारीख से दो वर्ष बीतने से पहले मैं किसी व्यापारिक संस्थान में या विदेश में किसी सरकारी विभाग में नौकरी नहीं करूंगा।
I hereby undertake that shall not accept any commercial employment before the expiry of two years from the date of retirement, or any employment under a Govt. outside India at any time with out the prior sanction of the President.

रेलवे बोर्ड के पत्र संख्या ई-56 ई एम. 1/13/3, दिनांक 3-1-1958 के अनुसार इंजीनियरी विभाग में कार्यकारी या प्रशासनिक पद पर नियुक्त सभी राजपत्रित इंजीनियर और सभी राजपत्रित अधिकारी।
All Gazetted Engineers and all Gazetted Officers employed in executive or admn. duties in Engg. Department vide Rly. Board's letter No. E-56-EM1/13/3, dated 3-1-1958.

7. मैं एतद्वारा वचन देता हूँ कि राष्ट्रपति की पूर्ण अनुमति के बिना अपनी सेवा निवृत्ति से दो वर्ष तक सार्वजनिक निर्माण कार्यों के निष्पादन के लिए या इसके सम्बन्ध में, चाहे ऐसे कार्य रेलवे विभाग में हो या सार्वजनिक निर्माण विभाग या (रक्षा विभाग) के अधीन हों ठेकेदार के रूप में या ऐसे किसी ठेकेदार के पास कर्मचारी के रूप में कार्य नहीं करूंगा।
I hereby undertake that I shall not seek employment as contractor for or in connection with the execution of public works Whether on the Railways, or under PWD or (Defence Forces) or as employee of such contractors, within two years of my retirement without the proper permission of the President.

†† वर्तमान पता/Present Address.....

स्टेशन/Station. Lucknow..... हस्ताक्षर/Signature.....

तारीख/Date..... पदनाम/Designation.....

* जो भाग लागू न हो उसे काट दें /Strike out the portion which is not applicable.

** यदि विषाद रोग में ग्रस्त होने के कारण रेल कर्मचारी अपना काम चलाने के योग्य न हो, ऐसी घोषणा लेने की आवश्यकता नहीं बसत कि कार्यालय/विभाग/आयुक्त इस बात संतुष्ट हो कि रेल कर्मचारी ने अभी भी उल्लिखित सेवा के किसी भाग से सम्बन्धित पेंशन लाभ प्राप्त नहीं किए हैं।
The declaration need not, however, be obtained if the Railway servant is not a capable of managing his affairs due to melancholia etc provided the Head of the Office/Department is satisfied that no pensionary benefits have been received by the Railway servants in respect of any portion of the service to which the application relates.

† राजपत्रित अधिकारियों (और पदनिशीन महिलाओं) के लिये ऐसा करना आवश्यक नहीं।
This is not necessary in the case of Gazetted Officers (and purdahnashin ladies).

† जो कर्मचारी कुष्ठरोग से पीड़ित होने के कारण अपने हस्ताक्षर नहीं कर सकते उनके लिये ऐसा करना आवश्यक नहीं है।
This need not be given by those sufferings from leprosy who can not record their specimen signature.

† यह केवल ऐसे कर्मचारियों के मामले में अपेक्षित है जो निरक्षर हैं और अपने हस्ताक्षर नहीं कर सकते।
This is required only in the case of persons who are illiterate and cannot sign their names.

† यदि बाद में पते में किसी प्रकार का परिवर्तन हो तो कार्यालय अध्यक्ष को सूचित किया जाना चाहिये।
Any subsequent change of address will be notified to the Head of the office.

परिवार पेंशन योजना, 1964 क प्रयाजन क लिए परिवार क सदस्यों के बारे को विवरणो
Statement showing the details of the family for the purposes of Family Pension Scheme, 1964

- नाम (मोटे अक्षरों में)/Name (Block Letters)
- पदनाम/Designation..... रा. शाखा/Branch..... Electrical
- कार्यालय/Office.....
- जन्म तिथि/Date of birth नियुक्ति की तारीख/Date of appointment.....
- परिवार का विवरण/Details of Family.—

क्र. सं. S. No.	नाम Name	रेल कर्मचारी के साथ सम्बन्ध Relationship with the Railway Servant	जन्म तिथि (ईसवी सन के आधार पर) Date of birth (By Christian Era)	विशेष विवरण Remarks
1				
2				
3				
4				
5				
6				

मैं घोषणा करता हूँ कि उपरोक्त सूचना सही है/I declare that the information given above, is correct.

स्टेशन/Station..... LUCKNOW.
दिनांक/Dated.....

साक्षी/Witness :

हस्ताक्षर/Signature.....
हस्ताक्षर/Signature.....
दिनांक/Dated.....
नाम (मोटे अक्षरों में).....
Name (Block Letters)
पदनाम /Desgn.....
कार्यालय/Office.....

N.R.—2109/17—Aug. 1979—9,000 F.

पेंशन लाभ प्राप्त न करने के सम्बन्ध में घोषणा

DECLARATION OF NON-RECEIPT OF PENSIONARY BENEFITS

मैं एतद् द्वारा घोषणा करता हूँ कि मैंने इस आवेदन-पत्र में उल्लिखित सेवा के किसी भाग के सम्बन्ध में न तो साधारण-उपदान/पेंशन और/वा मृत्यु एवं सेवा निवृत्ति उपदान प्राप्त किया है और न ही उसके लिए आवेदन-पत्र दिया है। मैं यह भी घोषणा करता हूँ कि इस आवेदन-पत्र में जिस साधारण उपदान/पेंशन और/वा मृत्यु एवं सेवा निवृत्ति उपदान की मांग की गयी है, उसके लिए मैं इसके पश्चात्, इस आवेदन-पत्र और इस पर दिए जाने वाले आदेशों का हवाला दिए बिना कोई और आवेदन-पत्र नहीं दूंगा।

I hereby declare that I have neither applied for nor received any ordinary gratuity/pension and/or death-cum-retirement gratuity in respect of any portion of the service included in this application and in respect of which ordinary gratuity/pension and/or death-cum-retirement gratuity is claimed herein, nor shall I submit an application hereafter without quoting a reference to this application and to the order which may be passed thereon.

साक्षी के हस्ताक्षर/Signature of Witness.

1.....
पदनाम/Designation.....
स्टेशन/Station.....
2.....
पदनाम/Designation.....
स्टेशन/Station.....

हस्ताक्षर/Signature.....
पदनाम/Designation.....
(रेलवे कर्मचारी के लिए/Of a Rly. Servant)
स्टेशन/Station..... LUCKNOW.
दिनांक/Dated.....
सत्यापित/Attested
हस्ताक्षर/Signature.....
मोहर कार्यालय/Official Stamp.....
स्टेशन/Station..... दिनांक/Dated.....

टिप्पणी.—यदि प्राप्ति ने पहले ही उपदान/मृत्यु एवं सेवा निवृत्ति उपदान प्राप्त कर लिया हो वा साधारण पेंशन का भुगतान प्राप्त कर लिया हो तो प्रमाण-पत्र में उपदान रूप से संशोधन करके उसमें निम्नलिखित विवरण शामिल किया जाना चाहिए :—

Note.—If the applicant already received a gratuity/death-cum-retirement gratuity, or is in receipt of an ordinary pension the certificate should be suitably modified so as to include the following particulars :—

- साधारण उपदान/पेंशन और/वा मृत्यु एवं सेवा निवृत्ति उपदान का स्वरूप और रकम।
(a) Nature and amount of ordinary gratuity/pension and/or death-cum-retirement gratuity.
- सेवा अवधि जिसके लिए इस का भुगतान किया जा रहा है और/(b) The period of service in respect of which it is paid and
- किसके द्वारा इसका भुगतान किया जा रहा है/(c) By whom it is paid.

N.R.—2,118/17—Sept. 1980—14,500 F.

उ०रे०/N.R

सा० 203/Genl. 283

फार्म सं० 8/Form No. 8

प्रार्थी के नमूना-हस्ताक्षर/SPECIMEN SIGNATURE OF THE APPLICANT

श्री/Specimen signature of Sh..... के नमूना हस्ताक्षर

1.
2.
3.

मेरे सामने हस्ताक्षर किए गए/Signed before me.

कार्यालय
Office

स्टेशन
Station

दिनांक
Dated

N.R. —2,096/17—Aug., 1983—15,000 F.

अधीनस्थ/राजपत्रित अधिकारी के
हस्ताक्षर और पदनाम
Signature and designation of
the Subordinate/Gazetted Officer

सा० 204/Genl. 284

फार्म सं० 9/Form No. 9

प्रार्थी के अंगूठे और अंगुलियों के निशान

THUMB AND FINGER IMPRESSION OF THE APPLICANT

नाम श्री..... के अंगूठे और अंगुलियों के निशान।

Thumb and finger impression of (Name) Shri..... S/o Shri.....

पिछला पदनाम/Last Designation..... स्टेशन/Station..... LUCKNOW

अंगूठा/Thumb

मध्यमा/Middle finger

कनिष्ठिका/Little finger

अनामिका/Fore-finger

अनामिका/Ring finger

पहचान चिह्न (चार से कम नहीं)/Personal marks of identification (not less than four)—

(i)

(iii)

(iv)

उचाई/Height.....

सत्यापित/Attested :

हस्ताक्षर/Signature.....

स्थान/Station.....

अधीनस्थ इन्चार्ज/राजपत्रित अधिकारी का नाम और पदनाम
Name and Designation of the Subordinate
Incharge/ Gazetted Officer

दिनांक/Dated.....

फार्म संख्या/10/Form No. 10

स्थायी पता और भुगतान की विधि

PERMANENT ADDRESS AND MODE OF PAYMENT

सेवा समाप्ति के पश्चात रेलवे कर्मचारी का स्थायी पता और उपदान/मृत्यु एवम सेवा निवृत्ति उपदान और पेंशन के भुगतान की विधि।
Permanent address of the Railway Servant after termination of service and Mode of Payment of gratuity/ death-cum-retirement gratuity and pension.

1. पता/Address

2. भुगतान की विधि/Mode of Payment (i) (a) उपदान/Gratuity

(b) मृत्यु एवम सेवा निवृत्ति उपदान/Death-cum-retirement Gratuity

(ii) जिस खजाने से पेंशन ली जायगी, उसका नाम/Name of the Treasury at which pension will be drawn.

कर्मचारी के (पूरे) हस्ताक्षर और पदनाम
Signature and designation of the employee (in full)

N.P. —2104/17—July, 1979—10,000 F.



12
A/24

PENSIONER/GOVT. SERVANTS LETTER OF AUTHORITY AND UNDERTAKING

1. I hereby authorise----- Bank to receive my monthly pension and credit the same to my saving bank account (Pension) on the first working day of every month as per particulars given below:-

i) Name in full.....

ii) Particulars of Public Sector Bank

a) Name-----

b) Branch where the payment is desired-----

* c) Saving account (Pension No)-----

iii) Amount of Pension per month (in words)-----

iv) Designation, Office and Railway at time of retirement.

2. I agree to undertake that any amount excess/wrong payment of pension if credited to my above saving bank account may be recovered or withdrawn from the said saving bank account by the Public Sector Bank.

3. The authority shall remain enforce until due notice in writing of its revocation is given by me.

Signature of Witness

Signature of Govt. Servant/Rly Pensioner.

1. Name-----
Address-----

Name-----
Father's name-----
Address-----

Dated-----

2. Name-----

Address-----

Dated-----

Dated-----

*Not Joint or either or Survivor account.

SPK/



Anx 2

13

25

रामाधीन सिंह इण्टर कालेज, बाबूगंज लखनऊ

प्रवेश पत्रावली संख्या
Admission File No.....

प्रत्याहरण संख्या
Withdrawal No.....

पराण पत्र संख्या
Transfer Certificate File No.....

छात्र लेखा पत्रिका सं०
Scholar's Register.....

छात्र-लेखापत्रक-पराणपत्र

Scholar's Register & Transfer Certificate

छात्र का नाम जाति व धर्म
Name of Scholar
with caste, if Hindu
otherwise religion

संरक्षक अथवा माता-पिता का नाम
वृत्ति तथा पता
Name occupation & Address of
Parent or Guardian

अन्तिम संस्था जिसमें पढ़ा हो
The last institution if any which the
Scholar attended before joining this
institution

Mohd Fazaal Haq
Muhammadan

Mohd Hasan (Senior)
Daliganj LKE

Nic

छात्र की जन्म तिथि अंकों में 15.7.1928
छात्र की जन्म तिथि शब्दों में Fifteenth July Nineteen twenty eight

कक्षा Class	प्रवेश तिथि Date of Admission	कक्षोन्नति Date of Promotion	निष्कासन तिथि Date of Removal	निष्कासन का कारण जैसे शुल्क न देना,, कुटुम्ब का स्थानान्तरण, निर्वासन इत्यादि Cause of removal e.g. non-payment of dues, removal of family, expulsion etc	वर्ष Year	आचरण तथा कार्य Conduct and work
VI						
VII						
VIII	26.7.43	30.6.44	30.6.44	Passed the highest class TRUE COPY 25.8.41	1943-44	Good & hard SICD Rai
IX				माधान सिंह इण्टर कालेज बाबूगंज, लखनऊ		
X						
XI						
XII						

Certified that the above Scholar's Register has been posted upto date of the Scholars's leaving as required by the Departmental Rules.

यह प्रमाणित किया जाता है कि उपर्युक्त छात्र लेखा-पत्रक शिक्षा विभाग के नियमानुसार त्वाग तिथि तक पूर्ण एवं सचोक्त लिखा गया है।

- यदि छात्र कक्षा के प्रथम पांच छात्रों में योग्यता क्रम के अनुसार हो तो कार्य कोष्ठक विवरण में देना चाहिए :
- यदि विद्यार्थी कक्षा ९ से १२ के तक कोई कक्षा छोड़ता है तो उसकी उपस्थिति, कुल मीटिंगों की संख्या और उन मीटिंगों की संख्या जिनमें वह उपस्थित था) इस फार्म की पृष्ठ पर लिखा जाय।

8.7.1944
25.8.41
Date दिनांक

SICD Rai
प्रधानाचार्य
D.A.T

Anx 3

14

A
20

REPRESENTATION

From:

(Mr) Fazley Husain
(also known as Mohammad Fazal Haq)
Electrician Supervisor, T.L. SEFO (Coaching)
(Northern Railway)
Charbagh Railway Station
S/o Late Mohd. Hasan,
R/o House No. 486/115, Daliganj,
Lucknow.

FOR PERSONAL ATTENTION

To

The General Manager,
(By name Mr. G.R. Chandram)
Northern Railways,
Baroda House, New Delhi.

Respected Sir,

Being aggrieved, reserving herewith my all rights and remedies, in the prevailing circumstances, May I take privilege to divert your kind immediate attention on the following amongst other facts, reasons and grounds, for taking an immediate action and decision and for issuing in- necessary/structions and or directions to the officers and Authorities concerned for taking immediate necessary steps in my service affairs and matters as required in the best interest of justice to impart justice in order to have from unnecessary complication and litigation involving the poor helpless employee, for unwarranted harrassments and emberassments to me only on account of officials faults and defaults, errors, omissions, whatsoever be, but, I am now putting hardships for no fault of mine, also in precarious position, plight and miserable condition to meet:-

1. I had started my service to the Railway initially as a cooly at Rs. 30/- in the year 1947.

...2...



15
A/20

after serving well so long, and getting promotions, I am a permanent employee, in the Northern Railways, at present posted as Electrician Supervisor, in Train Lighting Department, SEFO, T.L. Coaching (Electrical), N.Rly, Charbagh Railway Station, Lucknow; and has been working as such since then without any complaint.

2. That, I was surprised to get a "FORM" for pensionary benefits which had an enclosure, few days back, from which I came to know that my date of retirement as mentioned in the enclosure is 30-9-81, taking date of birth as 17-9-1923.

3. That my correct date of birth is 15-7-1928.

4. That, I am read only upto VIII Class and was a student of Rama Dheen Singh Inter College, Baluganj, Lucknow. The date of birth recorded in the school register is 15-7-1928, (enclosed an authenticated copy of Scholares' Register and Transfer Certificate under No. 2172 dated 8/7/1944 reissued on 25/8/1981 of the aforesaid College), in support of my allegations, bonafide claims and entitlements.

5. That, thus, date of my retirement is July 1986 (Nineteen Hundred Eighty six) and I am not liable to be retired on 30/9/1981.

6. That, on seeing the aforesaid 'FORM', I made requests and made personal approaches to the Local Officers and Authorities concerned to take immediate action to correct the faulty position and remove the irregularities and illegalities in my case.

Shamsud



16 X
190

7. That, from their attitude, it appears that they are neglecting and not ready to correct the faulty position and to accept the date of birth as recorded in school record and the correct factual and legal position.

8. That, I was never shown any record during the whole period of service nor I was furnished with my service records at anytime containing the date of birth as 30th September 1923.

9. That the date of birth at the time I was appointed was never confirmed from me.

10. That my work and conduct has always been good on official record for all service purposes to the entire satisfaction of the department.

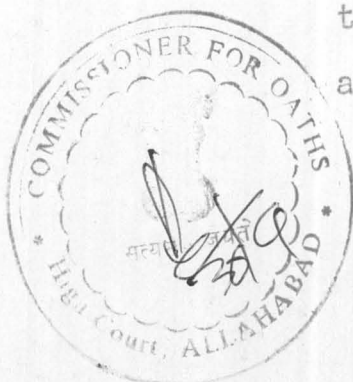
11. That in this connection I have not received any communication of my objections and representations from any of the officers and authorities concerned.

12. That, I have even not given any notice of retirement before intending retirement with effect from 30/9/1981.

13. That I am entitled to continue in service upto the age of superannuation i.e. 58 years on the basis of date of birth, being 15-7-1928, with all service benefits, all consequential benefits, exemplary damages etc with interest, if I am forced to retire illegally, prejudicially, arbitrarily and capriciously, and malafidely.

It is, therefore, most humbly and

...4...



17 (A/29)

respectfully, prayed that I should be allowed to continue in service upto the age of superannuation i.e. 58 years on the basis of School recorded date of birth being 15-7-1928 with official all service benefits and removing/faults and defaults, errors, omission, official irregularities and illegalities in his case and justice be done.

Thanking you in anticipation,

Awaiting to hear soon favourable from you,

Sincerely yours,
sd/-

Fazal Husain 21/9/81
(Fazle Husain)
Electrician Supervisor, T.L.
SEFO (Coaching) N.Rly,
Charbagh Railway Station,
Lucknow.

Dated: 21/9/1981.

Copies for information to :-

1. The Divisional Railways Manager, (By name Mr. H.S. Chatta), Northern Railways, Hazratganj, Lucknow.
2. The Superintendent Electrical Foreman Officer - SEFO (By name Mr. Arvind Kumar) TL Coaching, Northern Railways, Charbagh, Lucknow.

.....



IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD: LUCKNOW

BENCH: LUCKNOW
MISC. WRIT PETITION NO. OF 1981

[Handwritten signature]

[Handwritten initials]

Sri Fazaly Husain alias Mohammad Fazal Haq.

..... Petitioner

versus

Union of India & others Opp. Parties.

ANNEXURE NO 4

Certificate of Posting

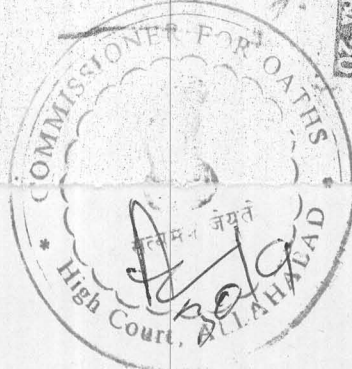
To, The General Manager,
(By Name: Mr. G.R. Chandram)

Northern Railways

BARODA HOUSE,

NEW DELHI

One letter only.



[Handwritten signature]

19

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD: LUCKNOW

BENCH: LUCKNOW
MISC. WRIT PETITION NO. OF 1981

A/B

A/B

Sri Fazaly Husain alias Mohammad Fazal Haq.
..... Petitioner
versus
Union of India & others Opp. Parties.

ANNEXURE NO 5

The Petitioner is a member of the
By Name: Mr. H. S. Chandra
Northern Railways, Lucknow
and others.



One letter only

Sharma



IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD: LUCKNOW

BENCH: LUCKNOW
MISC. WRIT PETITION NO. OF 1981

A/37

A/33

Sri Fazaly Husein alias Mohammad Fazal Haq.

..... Petitioner

versus

Union of India & others Opp. parties.

ANNEXURE NO. 6

Under Certificate of Posting,The Superintendent Electrical Foreman for
SEFO

(Name: Mr. Arvind Kumar)

T. L. Coaching,
Northern Railway,

C. H. R. BAG, LUCKNOW.

- one set only -



Fazaly Husein



IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD: LUCKNOW

BENCH: LUCKNOW
MISC. WRIT PETITION NO. OF 1981

(21)
A/32

A/34

Eri Fazaly Husain alias Mohammad Fazal Haq.

..... Petitioner

versus

Union of India & others Opp. parties.

ANNEXURE NO. 7

P/C

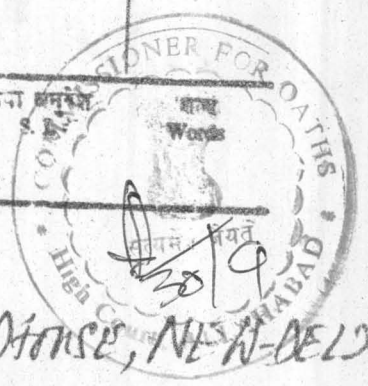
(P/A)

भारतीय डाक-तार विभाग
INDIAN POSTS & TELEGRAPHS DEPARTMENT

अंतर्राष्ट्रीय तार/Inland Telegram

सेवा निर्देश (जैसे प्रवासी, सरकारी, बंधुत्व) Service indication (e.g., Reply Paid, State, Greetings)	प्रसार Charges प्रसार Initials	(भारतीय तार अधिनियम और नियमों के अधीन पारित करने के लिए प्रस्तुत। तार सेवा प्रदान करने से इस तार का पारित करने या तार प्रसारित होने पर उससे उत्पन्न होने वाली या उसके पारित करने से होने वाली हानि, क्षति या नुकसान का धनपूर्ति देने के लिए उत्तरदायी नहीं है।) (Presented for transmission subject to Indian Telegraph Act & Rules. The Government is not liable to make compensation for any loss, injury or damage arising or resulting from any failure of service affecting transmission or delivery of this telegram.)	मेजबान के द्वारा Sent particulars	तारीख-मोहर Date-stamp
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क्रेडिट Case	समय Time	सं. No.	नृत तारपर Office of Origin	तारीख Date	हस्ताक्षर Signature	शब्द Words
URGENT		0438		28/9/81		
दिवा नै/To G. R. CHANDRAM GENERAL MANAGER, Northern Railways, BARODA HOUSE, NEW DELHI.						



NO COMMUNICATION AS YET RECEIVED,
REGARDING ACTION DECISION ON MY
REPRESENTATION AGAINST ILLEGAL
RETIREMENT INTENDING ON 30th SEPTEMBER 1981.
FAZLEY HUSAIN
ELECTRICIAN SUPERVISOR LUCKNOW

हस्ताक्षर/Sender's Signature	उपरोक्त में से कोई एक
नाम/Name	Not to be telegraphed
पता/Address	

AGIP Ah. - 30 P. R. T. - 80 - 23-4-80 - 5,00,00,000.
[28-4/74-561]

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD: LUCKNOW

BENCH: LUCKNOW
MISC. WRIT PETITION NO. OF 1981

A/22

A/25

Eri Faraly Husein alias Mohammad Fazal Haq.

..... Petitioner

versus

Union of India & others Opp. parties.

ANNEXURE NO. 8

Mohdun



10/11

10.55

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10.11.81

Western Standard Time

INDIAN POSTS & TELEGRAPHS DEPARTMENT

RECEIVED

20

REGISTRATION NO. OF 1981

23

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A/30

Fazley Husain alias Mohammad Fasal Haq.

..... Petitioner

Versus

Union of India & others Opp. Parties.

AMENDMENT NO. 9

P/C

(क/आ)

भारतीय डाक तार विभाग
INDIAN POSTS & TELEGRAPHS DEPARTMENT

अंतर्राष्ट्रीय तार/Inland Telegram

सेवा निर्देश (जैसे जवाबी, सरकारी, वैयक्तिक) Service Indication (e.g., Reply Paid, State, Greetings)	प्रभार Charges 8/85 रु०/रु. पै०/P.	(भारतीय तार अधिनियम और नियमों के अधीन पारंपरिक के लिए प्रस्तुत। तार सेवा प्रदाता द्वारा इस तार का उपयोग या वितरण जवाबदाar है। उससे उत्पन्न होने वाली या उनके परिणामस्वरूप किसी हानि, क्षति या नुकसान को क्षतिपूर्ति देने के लिए सरकार जिम्मेदार नहीं है।) (Presented for transmission subject to Indian Telegraph Act & Rules. The Government is not liable to make compensation for any loss, injury or damage arising or resulting from any failure of service affecting transmission or delivery of this telegram.)	सेवा के बारे में Particulars	तारीख-प्रोब Date-stamp
	प्रारंभ Initials			

समय Time	सं० No.	मूल कार्यालय Office of Origin	तारीख Date	सेवा अंक S.L.	शब्द Words
	0439		28/9/81		

सेवा भेजने वाले/To
H.S. CHATTA
DIVISIONAL RAILWAYS MANAGER
NORTHERN RAILWAYS, LUCKNOW

NO COMMUNICATION AS YET RECEIVED,
REGARDING ACTION DECISION ON MY
REPRESENTATION AGAINST ILLEGAL
RETIREMENT INTENDING ON 30th SEPTEMBER 1981
FAZLEY HUSAIN
ELECTRICIAN SUPERVISOR LUCKNOW

भेजने वाले/Signature
Fazley Husain
नाम/Name : Mr. Fazley Husain, HNo 486/115,
पता/Address : Chakraborty Gunj, Delhi, Lucknow.

1457

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

C.M. Application No.

1932(w)
of 1985

Union of India & others ..

Applicants.

In re:

2317

Writ Petition No. 4969 of 1981

Fazlay Hussain ..

Petitioner

Versus

Union of India & others ..

Opp. parties.



12/10/85
15/10/85

Application for dismissal of
writ petition.

FILED

The applicants, above named, most respectfully
beg to submit as under:-

That for details as given in the counter
affidavit, the petitioner having been retired on
30.9.1981, the petition has become infructuous and
merits dismissal.

Wherefore, it is most respectfully prayed
that this Hon'ble Court may gracious be pleased to
dismiss the writ petition as the same has become
infructuous.

Lucknow:

C. A. Basir
(C.A. Basir),
Advocate,
Counsel for the applicants.

Dated: Jan. 23 1985

Feb 15

①

Hon. S. S. Ahmad J.
Hon. B. Kumar J.

Put up with
the record.

Blair
15.2.85

Hon. A. C. Sinhalava J.
Hon. S. C. Mathur J.

This application has been made on behalf of the opp. parties for dismissal of the writ petition on the ground that the petitioner has already retired on 30.9.81. The date of the petitioner's superannuation is the subject matter of dispute. According to the petitioner, he would retire in the year 886. In the circumstances, it cannot be accepted that the writ petition has become infructuous and therefore, it is liable to be dismissed. The application is rejected.

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3/5

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

C.M.Application No. of 1985

Union of India & others .. APPLICANTS

In re:

Writ Petition No.4969 of 1981

Fazlay Hussain .. Petitioner

Versus

Union of India & others .. Opp.parties.



Application for condonation of delay

The applicants, above named, most respectfully
submit as under:-

That in the above noted case some delay took
place in filing the counter affidavit as enquiries
had to be made from different places and verification
of record had also to be done. Therefore, there was
unavoidable delay in filing the counter affidavit.

It is, therefore, prayed that the delay may
kindly be condoned and the counter affidavit may be
taken on record.

C.A. Basir
(C.A. Basir),
Advocate,
Counsel for the applicants.

Lucknow:

Dated: Jan. 15. 2. 1985

Headstreet

2/27/85
M. Pellard

Hon. U. C. S. J.
Hon. S. C. M. J.

Delay is condoned.
Learned counsel for the
petitioner has stated that
no rejoinder affidavit is required.
Since according to the petitioner
he would reach the age of
superannuation in the year 1886, this
writ petition should be disposed of
before 1886. Accordingly it shall
be listed in the year 1885 itself
for final hearing.

L. W.

27.3.85

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3/4/80

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ Petition No.4969 of 1969.

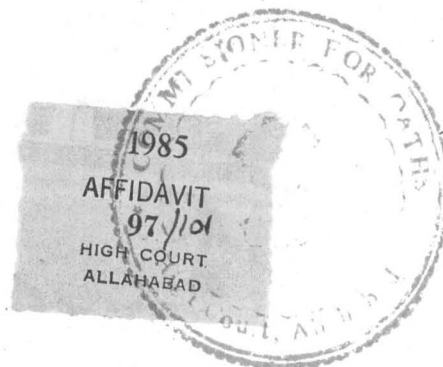
Fazlay Hussain

Petitioner

Versus

Union of India & others...

Opp. parties.



Counter affidavit on behalf
of opposite parties.

I, B.K.Sinha, aged about 41 years son of
Late Sri Ram Chandra Sinha working as Assistant
Personnel Officer, Northern Railway, Hazratganj,
Lucknow do hereby solemnly affirm and state on
oath as under:-

2. That the deponent has read the writ petition
filed by the petitioner and has understood its contents
and has been authorised by the opposite parties to
file this counter affidavit.

PRELIMINARY OBJECTIONS

3. That the petitioner having been retired
on attaining the age of 58 years on 30.9.1981, the
petition has become infructuous.

4. That the averments made in para 1 of the



19/4/74

writ petition are admitted to this extent that the petitioner was working as Electrician in Lucknow Division under SEFO/Coaching Train lighting Lucknow.

5. That in reply to the averments made in para 2 of the petition it is stated that as per entries available in the service record, the petitioner was appointed as Ty.Cooly on and from 10.1.1947 and thereafter he was promoted as B.T. fitter w.e.f. 16.4.1955, fitter w.e.f. 16.1.1957, and Electrician w.e.f. 27.8.1966 and was confirmed as ETL w.e.f. 7.12.1970.

6. That the averments made in para 3 of the writ petition are denied. As per entry recorded in the service book ~~xxx~~ of the petitioner, the date of birth of the petitioner is 17.9.1923. This was well known to the petitioner, being the date given and accepted by him which finds mention in various seniority lists issued by the Railway from time to time.

7. That in reply to para 4 of the writ petition it is stated that as mentioned in para 6 above, the date of birth as per railway records being 17.9.1923, the date as 15.7.1928 being the date of birth is categorically denied.

8. That in reply to para 5 of the writ petition it is stated that no certificate of any educational institution was produced by the petitioner any time during his service career, nor any copy of the same or the original is available in railway records.



for

P/O 3/5
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9. That in reply to para 6 of the writ petition it is stated that the petitioner having attained age of superannuation was retired on and from 30.9.1981 according to the date of birth recorded in his service record i.e. 17.9.1923.

10. That in reply to paras 7,8 and 9 of the writ petition it is stated that no representations or reminders were received in the Office of Divisional Railway Manager, Lucknow. The date of birth given by the petitioner at the time of entry in railway service was taken as correct and on that basis he was correctly retired on 30.9.1981.

11. That the averments made in para 10 of the writ petition are denied. The petitioner knew his date of birth as 17.9.1923 which he indicated in loan applications etc. and which was indicated in many seniority lists.

12. That the averments made in para 11 of the writ petition are denied. The date of birth given at the time of entering into railway service and accepted by the petitioner finds mention in his service record and this is taken correct as per rules. There was no need for its confirmation.

13. That the averments made in para 12 of the writ petition are denied.

14. That para 13 of the writ petition relates to working of the petitioner which has no relevancy so far as date of birth is concerned.



(2/5)

3/6
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15. That the averments made in para 14 of the writ petition are denied. Retirement list was circulated to all concerned one year before retirement.

16. That the averments made in paras 15, 16, 17, 18 and 19 of the writ petition are not admitted. The petitioner was correctly retired on attaining the age of superannuation on the basis of date of birth in railway records. The petitioner had no right to continue thereafter. The orders are valid and according to rules. Retirement on reaching age of superannuation on the basis of age given and accepted by the administration and petitioner is not a punishment.

17. That for reasons set forth above the petitioner having been retired on 30.9.1981, the petition having become infructuous and merits dismissal.

Lucknow:

of en
Deponent

Dated: Jan. 24th 1985



Verification

I, the above named deponent do hereby verify that the contents of paras 1 and 2 of this counter affidavit are true to my personal knowledge, those of paras 4 to 16 are based on records hence are believed by me to be true and those of paras 3 and 17 are based on legal advice. No part of it is false

2/2

P/S 3/7
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14

and nothing material has been concealed in it so
help me God.

Lucknow:

[Signature]
Deponent

Dated: Jan. 24[✓] 1985

I declare that I am satisfied
by the perusal of the records,
papers and details of the case
narrated to me by the person
alleging himself to be Sri
B.K. Sinha is that person.

C.A. Basir
Advocate.

Solemnly affirmed before me on 24/1/85[✓]
at 7 a.m./p.m. by the deponent
who is identified by Sri C.A. Basir,
Advocate, High Court, Lucknow Bench,
Lucknow.

I have satisfied myself by examining
the deponent that he understands the
contents of this affidavit which have
been read out and explained to him
by me.

Ravi Srivastava

OATH COMMISSIONER
High Court, Allahabad,
(Lucknow Bench)

No. 97/101

Date.....

24/1/85

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

C.M. Application No. of 1985

Union of India & others .. Applicants.

In re:

Writ Petition No. 4969 of 1981

Fazlay Hussain .. Petitioner

Versus

Union of India & others .. Opp. parties.

Application for dismissal of
writ petition.

The applicants, above named, most respectfully
beg to submit as under:-

That for details as given in the counter
affidavit, the petitioner having been retired on
30.9.1981, the petition has become infructuous and
merits dismissal.

Wherefore, it is most respectfully prayed
that this Hon'ble Court may gracious be pleased to
dismiss the writ petition as the same has become
infructuous.

Lucknow:

(C.A. Basir),
Advocate,
Counsel for the applicants.

Dated: Jan. 1985

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

C.A. Application No. of 1985

Union of India & others .. APPLICANTS

In re:

Writ Petition No. 4969 of 1981

Fazlay Hussain .. Petitioner

Versus

Union of India & others .. Opp. parties.

Application for condonation of delay

The applicants, above named, most respectfully
submit as under:-

That in the above noted case some delay took
place in filing the counter affidavit as enquiries
had to be made from different places and verification
of record had also to be done. Therefore, there was
unavoidable delay in filing the counter affidavit.

It is, therefore, prayed that the delay may
kindly be condoned and the counter affidavit may be
taken on record.

Lucknow:

(C.A. Basir),
Advocate,
Counsel for the applicants.

Dated: Jan. 1985

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ Petition No.4965 of 1969.

Fazlay Hussain .. Petitioner

Versus

Union of India & others .. Opp. parties.

Counter affidavit on behalf
of opposite parties.

I, B.K.Sinha, aged about 41 years son of
Late Sri Ram Chandra Sinha working as Assistant
Personnel Officer, Northern Railway, Hazratganj,
Lucknow do hereby solemnly affirm and state on
oath as under:-

2. That the deponent has read the writ petition
filed by the petitioner and has understood its contents
and has been authorised by the opposite parties to
file this counter affidavit.

PRELIMINARY OBJECTIONS

3. That the petitioner having been retired
on attaining the age of 58 years on 30.9.1981, the
petition has become infructuous.

4. That the averments made in para 1 of the

writ petition are admitted to this extent that the petitioner was working as Electrician in Lucknow Division under S&PO/Coaching Train lighting Lucknow.

5. That in reply to the averments made in para 2 of the petition it is stated that as per entries available in the service record the petitioner was appointed as Ty.Cooly on and from 10.1.1947 and thereafter he was promoted as B.I. fitter w.e.f. 16.4.1955, fitter w.e.f. 16.1.1957, and Electrician w.e.f. 27.8.1966 and was confirmed as ETL w.e.f. 7.12.1970.

6. That the averments made in para 3 of the writ petition are denied. As per entry recorded in the service book xerox of the petitioner, the date of birth of the petitioner is 17.9.1923. This was well known to the petitioner, being the date given and accepted by him which finds mention in various seniority lists issued by the Railway from time to time.

7. That in reply to para 4 of the writ petition it is stated that as mentioned in para 6 above, the date of birth as per railway records being 17.9.1923, the date as 15.7.1928 being the date of birth is categorically denied.

8. That in reply to para 5 of the writ petition it is stated that no certificate of any educational institution was produced by the petitioner any time during his service career, nor any copy of the same or the original is available in railway records.

9. That in reply to para 6 of the writ petition it is stated that the petitioner having attained age of superannuation was retired on and from 30.9.1981 according to the date of birth recorded in his service record i.e. 17.9.1923.
10. That in reply to paras 7, 8 and 9 of the writ petition it is stated that no representations or reminders were received in the Office of Divisional Railway Manager, Lucknow. The date of birth given by the petitioner at the time of entry in railway service was taken as correct and on that basis he was correctly retired on 30.9.1981.
11. That the averments made in para 10 of the writ petition are denied. The petitioner knew his date of birth as 17.9.1923 which he indicated in loan applications etc. and which was indicated in many seniority lists.
12. That the averments made in para 11 of the writ petition are denied. The date of birth given at the time of entering into railway service and accepted by the petitioner finds mention in his service record and this is taken correct as per rules. There was no need for its confirmation.
13. That the averments made in para 12 of the writ petition are denied.
14. That para 13 of the writ petition relates to working of the petitioner which has no relevancy so far as date of birth is concerned.

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15. That the averments made in para 14 of the writ petition are denied. Retirement list was circulated to all concerned one year before retirement.

16. That the averments made in paras 15, 16, 17, 18 and 19 of the writ petition are not admitted. The petitioner was correctly retired on attaining the age of superannuation on the basis of date of birth in railway records. The petitioner had no right to continue thereafter. The orders are valid and according to rules. Retirement on reaching age of superannuation on the basis of age given and accepted by the administration and petitioner is not a punishment.

17. That for reasons set forth above the petitioner having been retired on 30.9.1981, the petition having become infructuous and merits dismissal.

Lucknow;

Dated: Jan.

1985

Deponent

Verification

I, the above named deponent do hereby verify that the contents of paras 1 and 2 of this counter affidavit are true to my personal knowledge, those of paras 4 to 16 are based on records hence are believed by me to be true and those of paras 3 and 17 are based on legal advice. No part of it is false

and nothing material has been concealed in it so
help me God.

Lucknow:

Deponent

Dated: Jan. 1985

I declare that I am satisfied
by the perusal of the records,
papers and details of the case
narrated to me by the person
alleging himself to be Sri
B.A. Sinha is that person.

Advocate.

Solemnly affirmed before me on
at a.m./p.m. by the deponent
who is identified by Sri C.A. Basir,
Advocate, High Court, Lucknow Bench,
Lucknow.

I have satisfied myself by examining
the deponent that he understands the
contents of this affidavit which have
been read out and explained to him
by me.

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No.

11969

of 1981

vs.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
	Ad mil	
	PROCESS FEE REPORT in W. F. G. M. Appls No. The Counsel for the applicant has not taken steps for ... O. Pa. No. 154 ... allowed under Rules of Court.	
	SUBMITTED K. M. 9/4/82	
	fixed P. O. A	B
16.4.82	fixed in P. F. A. Hon. R. C. S. S. J. Hon. S. S. A. J. 24 hours time allowed Back 16/4/82	
		pto

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
	<u>P.F. Report</u>	
	Time allowed by the court has expired but no steps for service on op. No 1 by in wd has been taken.	
		Submitted by M/S 12.2.83
15-3-83	<u>2nd 2nd</u> <u>HSCM.</u>	Q ^r S
28-3-83	P.R.R. for HSCM	
31-3-83	P.R.R. for HSCM	
	The learned counsel for the petitioner prays for two weeks time to take steps reported by the Officer. Previously process fee report was made on 4-4-82 and the case was listed before a Division Bench on 16-4-82. On this day 24 hours time was allowed	

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No.

of 198

W.A.

vs.

4969

6/2
18/5

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
	to the petitioner to take steps. Although almost one year has expired his steps have not been taken. Accordingly allow one more opportunity to the petitioner to take steps. Taking into consideration the size of the writ petition the petitioner is allowed one week's time to take steps. If steps are not taken within this period the writ petition shall be listed before a Division Bench for disposal ^{disposal} but the interim order if any shall stand vacated without further orders of the Court on the expiry of one week if steps are not taken. 31-3-83	

Steps taken
6/4/83

ORDER SHEET

IN THE HIGH COURT

JUDICATURE AT ALLAHABAD

No.

1208

of 198

25.

6/12
A
12/8

Date

Note of progress of proceedings and routine orders

Date of which case is adjourned

1

2

3

22.8.84

~~Office report~~

Office Report

Counsel whoe sent to Sri C.A. Barke, Adv. to clarify his representation of opposite parties. But no reply had been received by the office so far.

Submitted
22/8

12.9.84

12.9.84 ~~filed~~

Office report 22.8.84

Hon. D.N. Jha
Hon. K.N. S.

30.10.84 ~~filed~~

Office report

30-10-1984

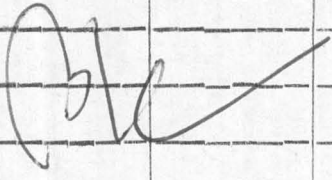
Hon. V.P. Singhania

Hon. S.C. Mathur

Sri C.A. Barke

has stated that his power is only on behalf of opposite party no. 1. All the opposite parties have been served. Office to proceed.

30-10-1984

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
1	2	3
		
	CM-Ann No 1932 @ 85 For Dismissal of W.P.	
15-2-85	seen SS Ahmad, ? seen B Kumar, ? Put up with the record.	
	sd-SS Ahmad	
27-3-85	sd-B Kumar	
14-3-85	15-2-85	
12-3-85		
22-2-85	For	
	Cor A 1932 (2) for	B
	Dismissal.	
27-3-85	CM Ann Writ No 1932 (W) 82 For dismissal Hes USS Hes SCME On behalf of the app. parties supplementary counter affidavit has been filed. Learned counsel for the petitioner prays for and is allowed three days time to file supplementary rejoinder affidavit. List in the next week. Learned counsel for the petitioner	

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

100 P No. 4967 of 1981
25. _____

(Signature)

A/49

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
	<i>Case No. 1932 (W) - 85 is rejected and an unnumbered application of 15-2-85 for condonation of delay allowed. Petition expedited. It should be listed in the year 1985 itself for final hearing.</i> <i>8/2/85</i>	
	<i>13.5.85</i> <i>(Signature)</i> <i>(Signature)</i> <i>1985</i>	
13.5.85	<i>Wait for hearing</i> <i>Hon KAMJ</i> <i>H. S. A. S.</i> <i>Stand out on the request made on behalf of Learned counsel for the opp. party S. C. A. Bashir who he sent his illness slip.</i>	

Dt/ 13-5-85

(Signature)

(Signature)

2/983
13/5/85



Application for Inspection

A/50
5
1

To,
The Deputy Registrar,
High Court of Judicature at Allahabad,
(Lucknow Bench) Lucknow.

Please allow inspection of the papers passed below. The application is urgent/ ordinary. The applicant is not a party to the case.

Full Description of the case	Whether case pending or decided	Full particulars papers of which inspection is required	Name of person who will inspect record	If applicant is not a party reason for inspection	Office report and order
Fazley Hussain Versus Union of India W.P. No. 4969 of 1981 Dist. Lucknow	Pending	Full file	Shri D.C. Vidy- sathi Advocate	—	<i>Memorandum</i> Office Report <i>[Signature]</i> Order for Inspection <i>[Signature]</i> Deputy Registrar 13/5/85 Date

Date 10.5.1985

Signature of applicant or his Advocate

Inspection commenced at

on

1985

Inspection concluded at

Inspection fee paid by the applicant

Additional fee if any

13/5/85
Inspected
13/5/85
Inspected
Inspection fee paid by the applicant
Additional fee if any
Previous filed W.P.
with Single Clerk
13/5/85

3124-1358

(10)

A/30

A/51

हार्द कोर्ट इलाहाबाद
(अध्याय १२, नियम १ और ७)

प्रकीर्ण (मुक्त फिक) प्रार्थना पत्र सं० - - - - - सन १६. ६०

W.P. - - - सं० 4469 - सन १६८१/६० में

फजले हुसैन

प्राणी

प्रति

अतिमान आल इन्डिया

प्रत्याधी

द्वारा सेक्रेटरी गवर्नमेंट आल इन्डिया

मिनिस्ट्री आल इन्डिया रेलेवे जई दिल्ली

प्रतिवादी के बाद

चूंकि ऊपर लिखे प्राणी ने इस न्यायालय में उपरोक्त मुकदमें के सम्बन्ध में

के - - - - - लिये प्रार्थना पत्र दिया है अतः आपको आदेश दिया

जाता है कि आप दिनांक - 17 - मास - 45 - सन १६८३ को या उससे पहले उपस्थित होकर बतलायें कि प्रार्थना पत्र क्यों न स्वीकार कर लिया जाय । उक्त प्रार्थना पत्र की सुनवाई उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी ।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उसके पहले स्वयं अथवा किसी एज्वोकेट या ऐसे व्यक्ति द्वारा जो आपकी ओर से काम करने के निमित्त आपको अनुपस्थित में हो जायेंगे ।

प्रार्थना पत्र और प्राणी द्वारा दिये गये स्पष्ट पत्र की एक प्रतिलिपि इसी के साथ ली है ।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 12-4-83 मास - - - - - सन १६. को जारी किया गया ।

के एज्वोकेट

ति

124 Tandon

डिप्टी रजिस्ट्रार
इलाहाबाद लखनऊ

१६५२ की निम्नावतों के अध्याय ३७, नियम २ के अधीन प्राप्त

तलबाना पाने वाले क्लर्क के हस्ताक्षर

3123 - 13-83

[Handwritten signature]

A/83

दिवानी विभाग

हार्द कोर्ट इलाहाबाद
(अध्याय १२, नियम १ और ७)

प्रतीति (मुतफरिफ) प्रार्थना-पत्र सं० - - - - - सं० १६. ६०

W.P. सं० ५१६९-सं० १६८६० में

प्रार्थना-पत्र

प्रति

श्रीमान जामुन लाल वर्मा - - - - - प्रत्याधी

जामुन लाल वर्मा - - - - -

वर्मा - - - - -

नई दिल्ली

प्रतिवादी के बाद

चूंकि ऊपर लिखे प्रार्थना ने इस न्यायालय में उपरोक्त मुकदमें के सम्बन्ध में

- - - - - के - - - - - लिये प्रार्थना पत्र दिया है अतः आपको आदेश दिया जाता है कि आप दिनांक - 17 - मास - ६ - सं० १६८३ को या उससे पहले उपस्थित होकर बतलायें कि प्रार्थना पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना पत्र की सुनवाई उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उसके पहले स्वयं अथवा किसी एजेंट या ऐसे व्यक्ति द्वारा जो आपकी ओर से काम करने के निमित्त आपको अनुपस्थित में हो जायेंगे।

प्रार्थना पत्र और प्रार्थना द्वारा दिये गये स्पष्ट पत्र की एक प्रतिलिपि इसी के साथ लगी है।

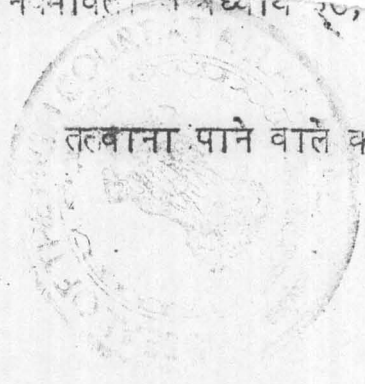
मो. हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 12-4-83

बीमा नहीं NOT INSURED		क्रमांक/No.
अप्राप्त गये डाक टिकटों का मूल्य रु०	Rs. P.	147
Amount of Stamps affixed		
एक रजिस्ट्री*.....प्राप्त		
Received a Registered*		
पानेवाले का नाम.....		
Addressed to.....		
3123		
पानेवाले अधिकारी के हस्ताक्षर Signature of Receiving Officer		

[Handwritten signature: Tandon]
टी रजिस्ट्रार
हार्द लखनऊ

सूचना इस न्यायालय की १६५२ की निमावेत के अध्याय २, नियम २ के अधीन प्राप्त तत्वादा मि. गया।

तत्त्वाना पाने वाले कर्तकी के हस्ताक्षर



हार्द कोर्ट इलाहाबाद

(अध्याय १२, नियम १ और ७)

दिवानी विभाग

प्रकीर्ण (मुतफरिफ) प्रार्थना-पत्र सं० - - - - - सन १६. ६०

W.P. सं० ५५७९-सन १६८० में

(A/S)

जिले दुसरे

प्राप्त

प्रति

अभिमत आपका इन्डिया वर्ग ६ - - - - - प्रत्याधी

जन्मदा प्रकृति नाईनेले

वडादा हाउस नई दिल्ली

प्रतिवादी के बाद

चूंकि ऊपर लिखे प्राप्ति ने इस न्यायालय में उपरोक्त मुकदमें के सम्बन्ध में

- - - - - के - - - - - लिये प्रार्थना पत्र दिया है अतः आपको आदेश दिया जाता है कि आप दिनांक - 1-7 - मास - ४ - सन १६८३ को या उससे पहले उपस्थित होकर बतलायें कि प्रार्थना पत्र क्यों न स्वीकार कर लिया जाय । उक्त प्रार्थना पत्र की सुनवाई उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी ।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उसके पहले स्वयं अथवा किसी एज्वेण्ट या ऐसे व्यक्ति द्वारा जो आपकी ओर से काम करने के निमित्त आपको अनुपस्थित में हो जायेंगे ।

प्रार्थना पत्र और प्राप्ति द्वारा दिये गये स्पष्ट पत्र की एक प्रतिलिपि इसी के साथ लगी है ।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 12-4-83

मास - - - - - सन १६. को जारी किया गया ।

- - - - - के एज्वेण्ट

तिथि - - - - -

Mr. Tandon

डिप्टी रजिस्ट्रार

इलाहाबाद लखनऊ

सूचना इस न्यायालय की १६५२ की निम्नवाले अध्याय ३७, नियम २ के अधीन प्राप्त कतवादा मि. गया ।



सूचना पाने वाले क्लर्क के हस्ताक्षर

3122-13-38

(u)

विद्वानी विभाग

हाई कोर्ट इलाहाबाद (अध्याय १२, नियम १ और ७)

प्रतीक्षा (मुतफ रिफि) प्रार्थना पत्र सं० - - - - - सन १६. ६०

सं० ५९६५ - सन १६८५ में

१५

प्रति

प्रतिपक्ष काउन्सिलर वीरेंद्र
आसेन्ट पसन्दा आमीस प्रोसेसनेर
इन्जिनरी रेलवे मैनेजर आफिस (प्रोसेसनेर)
आदि रेलवे डिपार्टमेंट लखनऊ

प्रतिवादी के बाद

चूंकि ऊपर लिखे प्रार्थना पत्र ने इस न्यायालय में उपरोक्त मुकदमें के सम्बन्ध में
- - - - - लिये प्रार्थना पत्र दिया है अतः आपको आदेश दिया
जाता है कि आप दिनांक - 17 - मास - ५ - सन १६८५ को या उसके पहले उपस्थित
होकर बतलायें कि प्रार्थना पत्र क्यों न स्वीकार कर लिया जाय । उक्त प्रार्थना पत्र की
सुनवाई उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी ।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उसके पहले स्वयं अथवा किसी
एजेंट या ऐसे व्यक्ति द्वारा जो आपकी ओर से काम करने के निमित्त आपको अनुपस्थित
में हो जायेंगे ।

प्रार्थना पत्र और प्रार्थना द्वारा दिये गये पत्र की एक प्रतिलिपि इसी के साथ
ली है ।

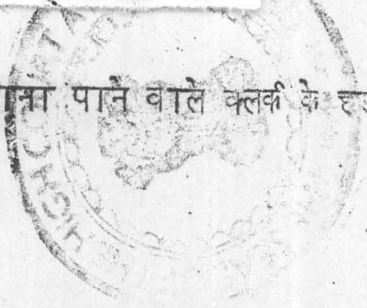
मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 12-4-83
मास - - - - - सन १६. को जारी किया गया ।

बीमा नहीं NOT INSURED		क्रमां No.
लगाये गये डाक टिकटों का मूल्य Rs.	4 P.	146
Amount of Stamps affixed	Rs.	
एक रजिस्ट्री	Received a Registered	तारीख बीहर
पानेवाले का नाम Lucknow	Addressed to	Base Stamp
पानेवाले अधिकारी के हस्ताक्षर Signature of Receiving Officer		

टी. रजिस्ट्रार
हस्ताक्षर
नियम २ के अधीन प्राप्त

संबंधित मि. गया ।

लखनऊ पाने वाले क्लर्क के हस्ताक्षर



15/12
A/56

हाई कोर्ट इलाहाबाद
दिवानी विभाग (अध्याय १२, नियम १ और ७)

प्रतीति (मुतफ रिफ) प्रार्थना-पत्र सं० - - - - - सं० १६ ह०
सं० ५१६९ - सं० १६८० में

प्राप्त हुए हैं - - - - - प्रति

प्रतीति आप १६८५ को लगी है - प्रतीति
आवेदने - २ चढ़ाया आपकी सर मिश्रीलाने - - -
रेडिजिन्स रेडिजिन्स ऑनोरा ऑनोरा (मिश्रीलाने - २) - - -
मिश्रीलाने रेडिजिन्स ऑनोरा ऑनोरा - - -
प्रतिवादी के बाद

चूंकि ऊपर लिखे प्राप्ति ने इस न्यायालय में उपरोक्त मुद्दों के सम्बन्ध में
- - - - - लिये प्रार्थना पत्र दिया है अतः आपको आदेश दिया
जाता है कि आप दिनांक - 17 - मास - 12 - सं० १६८३ को या उससे पहले उपस्थित
होकर बतलायें कि प्रार्थना पत्र क्यों न स्वीकार कर लिया जाय । उक्त प्रार्थना पत्र की
सुनवाई उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी ।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उसके पहले स्वयं ब्रवा मिश्री
रेडिजिन्स या ऐसे व्यक्ति द्वारा जो आपकी ओर से काम करने के निमित्त आपको अनुपस्थित
में हो जायेंगे ।

प्रार्थना पत्र और प्राप्ति द्वारा दिये गये स्पष्ट पत्र की एक प्रतिलिपि इसी के साथ
लगी है ।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 12-11-83
मास - - - - - सं० १६ को जारी किया गया ।

- - - - - के रेडिजिन्स
तिथि - - - - -

12-11-83



डिप्टी रजिस्ट्रार
इलाहाबाद लखनऊ

सूचना इस न्यायालय की १६५२ की प्रतीति अध्याय ३७, नियम २ के अधीन प्राप्त
तत्वादा मि. गया ।

प्रतीति पाने वाले क्लर्क के हस्ताक्षर

3121-1358

हार्द कोर्ट इलाहाबाद

(अध्याय १२, नियम १ और ७)

दिवानी विभाग

पूजीर्ग (मुतफरिफ) प्रार्थना पत्र सं० - - - - - सन १६. ६०

W.P. सं० १६९ - सन १८८१ ६० में

[Signature]
A
57

मजले हुसिन

प्रति

पूजिमान कायस हिदा - वाहेदु - - - - - प्रत्याधी
डिवीजनल रेलवे मनेज - - - - -
आदेन रेलवे इजलेशन गोज - - - - -
लाइन्स

प्रतिवादी के बाद

चूंकि ऊपर लिखे प्रार्थना पत्र में उपाय में उपरोक्त मुद्दों के सम्बन्ध में
- - - - - दिये प्रार्थना पत्र दिया है अतः आपको आदेश दिया
जाता है कि आप दिनांक - 17 - मास - ६ - सन १८८३ को या उससे पहले उपस्थित
होकर बतलायें कि प्रार्थना पत्र क्यों न स्वीकार कर लिया जाय । उक्त प्रार्थना पत्र की
सुनवाई उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी ।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उसके पहले स्वयं अथवा किसी
एजेंट या ऐसे व्यक्ति द्वारा जो आपकी ओर से काम करने के निमित्त आपको अनुपस्थित
में हो जायें ।

प्रार्थना पत्र और प्रार्थी द्वारा दिये गये स्पष्ट पत्र की एक प्रतिलिपि इसी के साथ
रही है ।

क्रमांक/No. 144

3121

बोमा नहीं NOT INSURED

गाये गये डाक टिकटों का मूल्य रु 4 प 25

Amount of Stamps affixed Rs. P.

क रजिस्ट्री * प्राप्त किया

Received a Registered

पानेवाले का नाम

Addressed to

पानेवाले अधिकारी के हस्ताक्षर

Signature of Receiving Officer

प्राप्त दिनांक 12-11-83

[Signature]

डिप्टी रजिस्ट्रार
इलाहाबाद लखनऊ

हार्द कोर्ट इलाहाबाद का १८८२ का निमावली के अध्याय ३७, नियम २ के अधीन प्राप्त
तत्वादा मि गया ।

तत्वादा पाने वाले क्लर्क के हस्ताक्षर

Handwritten marks and initials at the top right corner.

हाई कोर्ट इलाहाबाद
दिवानी विभाग (अध्याय १२, नियम १ और ७)

प्रकीर्ण (मुतफरिफ) प्रार्थना पत्र सं- - - - - सन १६. ६०

सं- ५३६७ - सन १६६१ ६० में

आजले हुसैन - - - - - प्राणी

प्रति

मुनिमर आपन इस्तिफादार्न १२ - - - - - प्रत्यापी

इसी जगह रेलवे स्टेशन

जदिन रेलवे

दजल गंज लखनऊ

प्रतिवादी के बाद

चूंकि ऊपर लिखे प्राणी ने इस न्यायालय में उपरोक्त मुद्दों के सम्बन्ध में
- - - - - लिये प्रार्थना पत्र दिया है अतः आपको आदेश दिया
जाता है कि आप दिनांक- 17 - मास - ५ - सन १६६१ को या उससे पहले उपस्थित
होकर बतलायें कि प्रार्थना पत्र क्यों न स्वीकार कर लिया जाय । उक्त प्रार्थना पत्र की
सुनवाई उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी ।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उसके पहले स्वयं अथवा किसी
एज्वोकेट या ऐसे व्यक्ति द्वारा जो आपकी ओर से काम करने के निणयि आपको अनुपस्थित
में हो जायेंगे ।

प्रार्थना पत्र और प्राणी द्वारा दिये गये शपथ पत्र को एक प्रतिलिपि इसी के साथ
लगी है ।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक- 12-11-83
मास- - - - सन १६. को जारी किया गया ।

- - - - - के एज्वोकेट

तिथि - - - - -

Handwritten signature and text: डिप्टी रजिस्ट्रार, इलाहाबाद लखनऊ

सूचना इस न्यायालय की १६५२ की सि. मा. व. के अध्याय ३७, नियम २ के अधीन प्राप्त
तत्वादा मि. गया ।



तत्वादा पाने वाले क्लर्क के हस्ताक्षर

Registered

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

23-A, Thornhill Road, ALLAHABAD, 211 001

No. CAT/A11d/Jud/31469/81 Dated the 11-7

T.A. No. 851 of 1907 (T)

Fazaley Husain

APPLICANT'S

Versus

Union of India & Ors

RESPONDENT'S.

(1) Sri Haider Abbas, Advocate
To High Court Lucknow.

Whereas the marginally noted cases has been
Transferred by High Court Lucknow under the provision of
the Administrative Tribunal Act (No. 131 of 1905) and
registered in this Tribunal as above.

WritPetition No. 4969/81
of 1907 of the
court at High Court Lko
of
arising out of order dated
passed by
in

The Tribunal has filed
DATE OF 22-8-1908.
The hearing of the matter.
If no appearance is
made on your behalf by
your some one duly autho.
rised to Act and proced

on your behalf the matter will be heard and decided
in your absence.

Given under my hand and seal of the Tribunal
this July day of 4/7 1908.

(2) Sri C.A. Barir, Advocate
High Court Lucknow.
Lucknow.

Deputy Registrar (3)
JKSH

Before the Civil Services Tribunal Allahabad

Circuit Bench Lucknow

Reference Case No 851 of 1987

(10)

1/60

Fazle Husain v/s Union of India others

The Petitioner above named most respectfully
state as under—

① That the Petitioner was prematurely retired
against which the present case was filed.

② That the Petitioner has no source of livelihood
and as he belongs to Lucknow.

That he can not visit Allahabad to do
Pargana of the case due to financial
difficulties.

That it would be expedient in the
interest of justice if this Hon'ble
Court be pleased to hear the aforesaid
case at Lucknow,

Wherefore it is respectfully prayed
that the holding of the case be
filed at Lucknow.

Lucknow.

Dated 28-5-88

HLR
(Haidar Abbas)
Adv
(counsel for)
Petitioner.

es BSM
22/8/88
③
④
Haidar
4/7/88

for
28.

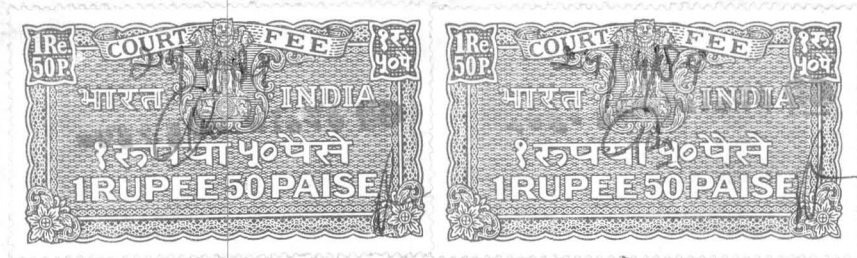
3515

In the District Administrative Tribunal, Cachar.

Case no.

Date of 24.4.1909.

(Signature)



8/61

Fazley Hussain

- Petitioner

Union of India Cases.

Off for post

Application for Adjournment
on behalf of the Petitioner

The Petitioner most respectfully begs
to state as under -

1) That the Counsel of the Petitioner is not
fulfilling well as such he can't now prepare
the case and is unable to conduct the same
today.

2) That it would be expedient in the
interest of justice that the case mentioned
above may kindly be adjourned to
some other date.

Wherefore it is most humbly
prayed that the hearing of the case
mentioned above may kindly be adjourned
to some other date.

24.4.09

Witness my hand
Counsel for Petitioner

Notice to Counsel of date fixed for hearing

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH), LUCKNOW.

OF 19

108. No. 1969 881

A
1/2

APP-

Razaly Husain Appellant,

versus

Union of India & Ors Respondent.

Sri

Sarvsri

Sri

Sarvsri

Counsel
for Appellant.

Counsel
for Respondent.

Take notice that the hearing of the abovenamed case has
been fixed for 31/12/1958 at 11 AM

LUCKNOW :

Date

19

Joint Registrar.

Ravi Sivastava
for C.A. Basu
Ravi Singh

31/12/1958 11 AM.

11

1/63



10/10/16

16/11/16

वादी

अजले हुए

अज्ञान

अज्ञान नाम बहस

अज्ञान

W.P. No 4969 of 1981

आची निम्नलिखित प्रमाण लाई

१. यह कि आची नाम लिखत में देखने से उक्त आचि नाम रह गई
जिसके कारण यह सनही ले सका
२. यह कि नाम लिखत में यह प्रमाण कि नाम के
होना हुआ है और यह सनही है।
३. यह कि आची नाम लिखत नाम की निम्नलिखित प्रमाण
कारण करने हेतु यह सनही का सनही प्रमाण कि नाम
नाम प्रमाण कि यह सनही का सनही प्रमाण
कि नाम लाई।

दिनांक 16-8-22

आची नाम

श्री दि. ज्ञानेश्वर
दांड कोर्ट

N.R.



VAKALATNAMA

N. No 4969/81

G.V. 3

Before
In the Court of

The Hon'ble The High Court of Judicature at Lucknow

Shri Fazle-Hussein

Plaintiff
DefendantClaimant
Appellant
Petitioner

Union of India

Defendant
Plaintiff

Respondent

Versus

The President of India do hereby appoint and authorise Shri. C. A. Basir Advocate

to appear, act, apply, plead in and prosecute the above described suit/appeal/proceedings on behalf of the Union of India to file and take back documents, to accept processes of the Court, to appoint and instruct Counsel, Advocate or Pleader, to withdraw and deposit moneys and generally to represent the Union of India in the above described suit/appeal/proceedings and to do all things incidental to such appearing, acting, applying Pleading and prosecuting for the Union of India SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf has previously been obtained from the appropriate Officer of the Government of India, the said Counsel/Advocate/Pleader or any Counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly the suit/appeal/claim/defence/proceedings against all or any defendants/respondents/appellant/plaintiff/opposite parties or enter into any agreement, settlement, or compromise whereby the suit/appeal/proceeding is/are wholly or partly adjusted or refer all or any matter or matters arising or in therein to arbitration PROVIDED THAT in exceptional circumstances when there is not sufficient time to consult such appropriate Officer of the Government of India and an omission to settle or compromise would be definitely prejudicial to the interest of the Government of India and said Pleader/Advocate of Counsel may enter into any agreement, settlement or compromise whereby the suit/appeal/proceeding is/are wholly or partly adjusted and in every such case the said Counsel/Advocate/Pleader shall record and communicate forthwith to the said officer the special reasons for entering into the agreement, settlement or compromise.

The President hereby agrees to ratify all acts done by the aforesaid Shri. C. A. BASIR Adv.

in pursuance of this authority.

IN WITNESS WHEREOF these presents are duly executed for and on behalf of the President of India this the 3rd Day 1983

Dated 1983

N.R.—149/1—June, 1981—75,00 F.

Designation of the Executive Officer

Addl. Chief Personnel Officer,
Northern Railway, New Delhi

[१३५] १३५

१५३१५३५

Page 1 of 1

प्रमाण रहे और समय पर काम आये ।

महोदय को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करती हैं और लिखे देती हैं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पुरानी व जवाबदेही व प्रश्नोत्तर करे या अन्य कोई कामज दाखिल करे या लौटावे या हमारी ओर से डिगरी जारी करावे और खप्या वसूल करे या मुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने इस्ताश्र से दाखिल करे और तसदीक करे या मुकद्दमा उठावे या कोई खप्या जमा करे या हमारी या विपक्ष (करीकमाना) का दाखिल किया हुआ खप्या अपने या हमारे इस्ताश्र युक्त [दस्तखत] रसीद से लेवे या पत्र नियुक्त करे वकील महोदय द्वारा कोई वह सब कार्यवाही हमको सर्वथा स्वीकार है और हमी में यह भी स्वीकार करता हूँ कि मैं हर वेशी पर स्वयं या किसी अपने पुरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पुरानी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसको जिम्मेदारी मेरे वकील पर नहीं होगी। इसलिये यह वकालतनामा लिख दिया कि

॥५॥

Shree D. C. Wadgaonkar
पुढावेत
महाराष्ट्र

ऊपर लिखे मुकदमा में अपनी ओर से श्री

Distastefulness

१०५७६७/१९८१
 १०५७६७/१९८१
 १०५७६७/१९८१

प्रतिष्ठा

Division of India

Fabley Hussein

৫১৫

१२१५



~~महाराष्ट्र सरकार~~

वादा अपीलात

वर्तमान अवस्था

(The above Bonds were not)

अ अक्षरों में। In the form of high court of Justice at Madras.

99 D.

नाम अदालत-

न० मुकदम

नाम करीक

In the High Court of

व अदालत श्रीमान

Alakabar महोदय
Lachnon Bench
का वकालतनामा

वादी (मुद्दे)

प्रतिवादी (मुद्दे)



1/10

वादी (मुद्दे)

Fazalee Husain बनाम

Union of India & others प्रतिवादी (मुद्दे)

नं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०
ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

Haider Abbas

एडवोकेट

(Hussein H. Zaide) वकील महोदय

को अपना वकील नियुक्त करके प्रतिज्ञा [इकरार] करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी [फरीकसानी] का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त [दस्तखती] रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

Husain

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

१६ ई०

नाम अदालत

नं० मुकद्दमा

नाम फरीकसानी

VAKALATNAMA

Before the Central Adm Tribunal
Lucknow

Before

In the Court of

Plaintiff

Defendant

Claimant

Appellant

Petitioner

TA No 851 of 1987 (T)
(WP No 4469 of 1981) Versus

Fazle Hasan

VS

Union of India

Defendant

Plaintiff

Respondent

The President of India do hereby appoint and authorise Shri...

to appear, act, apply, plead in and prosecute the above described suit/appeal/proceedings on behalf of the Union of India, to file and take back documents, to accept processes of the Court, to appoint and instruct Counsel, Advocate or Pleader, to withdraw and deposit moneys and generally to represent the Union of India in the above described suit/appeal/proceedings and to do all things incidental to such appearing, acting, applying pleading and prosecuting for the Union of SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf has previously been obtained from the appropriate officer of the Government of India, the said Counsel/Advocate/Pleader or any Counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly the suit/appeal/claim/defence/proceeding against all or any defendants/respondents/appellant/plaintiff/opposite parties or enter into any agreement, settlement or compromise whereby the suit/appeal proceedings is/are wholly or partly adjusted or refer all or any matter or matters arising or in dispute therein to arbitration PROVIDED THAT in exceptional circumstances when there is not sufficient time to consult such/appropriate officer of the Government of India and an omission to settle or compromise would be definitely prejudicial to the interest of the Government of India the said Pleader/Advocate or Counsel may enter into any agreement settlements or compromise whereby the suit/appeal/proceedings is/are wholly or partly adjusted and in every such case the said Counsel/Advocate/Pleader shall record and communicate forthwith to the said officer the social reasons for entering into the agreement, settlement or compromise.

The President hereby agrees to ratify all acts done by the aforesaid Shri... ANIL
.....SRIVASTAVA,.....ADVOCATE.....
in pursuance of this authority.

IN WITNESS WHEREOF these presents are duly executed for and on behalf of the
President of India this the..... day of..... 197 ..

Dated 197 ..

(Designation of the Executing Officer)



2021

4
A
1/1

व अदालत श्रीमान् In the Honble High Court of Judicature at Allahabad
(Circuit Bench) Cucknow

Shri Fazley Husain
वक्ता
Union of India others

वादी/अपीलेंट/ Petitioner
प्रतिवादी/रेस्पॉण्डेंट
opp. Parties

W.P. NO मुकदमा 4969 संव 1981 पेची की त्तो 19 ई0

इस मुकदमा में अपनी ओर से श्री C. A. Basir, Rly. Advocate.

एडवोकेट/वकील महोदय को अपना वकील नियुक्त करके इकरार करता हूँ और लिखे देता हूँ कि मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रस्तावतरे या कोई कामज दाखिल करें या लौटावें या हमारी ओर से डिग्रि जारी करावें और रुपया वसूल करें या मुलहनामा या इकवाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपेक्षे हस्ताक्षर से दाखिल करें और तयदीक रक या मुकदमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी फरीकसानी का दाखिल किया हुआ रुपया अपेक्षे या हमारे हस्ताक्षर मुक्त दरतखती रसीद से लेवे का पेंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिये यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे ।।

हस्ताक्षर.
15.11.84
Divisional Railway Manager,
Northern Railway,
LUCKNOW. ऑ. नो. 3

सपत्नी/गवाह गवाह
दिनांक महीना
संव 19 ई0

Accepted as
best 2
off parties no 324
C. A. Basir

12.11.84
Assistant Personnel Officer
Northern Railway
LUCKNOW
opposite Party no. 4

Handwritten signature and scribbles at the bottom center.